

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 400 / 2012

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th February, 2017, 10.30 A.M.

	Name of the Company		Smt Durga Roy -Versus-		
			K.C.Ghosh & Sons Pvt. Ltd. & Ors.		
	Under Section		397/398		
	SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	1.	Mr. Kirmalyo Mr. Dilana	the Dey, Adv	Respondent Nos. 2,3,4.	22 lor 2017
(i m, v.v.v. sauly, Adv.). Nevilian v.		U.U.U.S W			
			Ĺ	ORDER	23.2.200

Ld. Counsels for the Petitioner and the Respondent No.2, 3 and 4 are present.

Ld. Counsel for the petitioner concluded his arguments. Reserved for judgement. Both the parties are directed to file written submissions.

In the mean time M/s. A. P. Chakraborty & Co., FCA, 17B, Hindusthan Road, 1st Floor, Kolkata 700 029 [Tel. No. 2464 0039 and Mobile No. 94332 87958] is appointed as an independent auditor in terms of the interim order dated 05/01/2017. The amount payable to

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the Independent Auditor is to be mutually agreed upon by the parties in the case and the Independent Auditor and will be shared equally by the parties.

S. v if ager glam.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)